

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ZEBYTE RENTAL PLANET PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	M/s Zebyte Rental Planet Private Limited
2	Date of incorporation of corporate debtor	28.10.2022
3	Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999UP2022PTC172707
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 503, 5th Floor, Pinnacle Tower, Plot No. A-42/6, Noida Sector 62, Gautam Buddha Nagar, Noida, Uttar Pradesh, India- 201309 Old Address: Khasra No. 11246.3, Merta, Meerut Road, Ghaziabad, Uttar Pradesh- 201001
6	Insolvency commencement date in respect of corporate debtor	20.08.2026 in CP(IB) No. 112/ALD/2025 (copy of order received by IRP on 22-08-2026)
7	Estimated date of closure of insolvency resolution process	16.02.2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Kumar Bhasin IBBI Registration No. IBB/I/PA-002/IP-N00816/2019-2020/12564
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 191, Mamta Enclave, Behind Nimantran Banquet Hall, Dhakoli, Zirakpur, SAS Nagar, Punjab-140 603 Email ID: ipdkbhasin@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 191, Mamta Enclave, Behind Nimantran Banquet Hall, Dhakoli, Zirakpur, SAS Nagar, Punjab - 140 603 Email ID: cirp.zebyte@gmail.com
11	Last date for submission of claims	03.09.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditor in Class (Cloud Partide Owner under Sale and Lease Back Model)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Harmanjit Singh (IBBI/PA-001/IP-P-02034/2020-2021/13080) 2. Mr. Parminder Singh Bhullar (IBBI/PA-002/IP-N01127/2021-2022/13700) 3. Mr. Amanjeet Singh (IBBI/PA-002/IP-N01287/2023-2024/14392)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) https://ibbi.gov.in/downloadform.html (b) Web link: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s Zebyte Rental Planet Private Limited on 20.08.2026 as per its order in CP(IB) No. 112/ALD/2025 of even date.

The creditors of M/s Zebyte Rental Planet Private Limited, are hereby called upon to submit their claims with proof on or before **03.09.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the Financial Creditor in Class (under Sale and Lease Back Method) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Zirakpur

Date: 22.08.2026

Dharmendra Kumar Bhasin

IBBI Regn. No. IBB/I/PA-002/IP-N00816/2019-2020/12564



their original share certificates and transfer deeds along with the requisite documents, within the above mentioned period, with the Company's RTA, at their office: **MCS Share Transfer Agent Limited**, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi-110020. For any query, you may contact by sending an email at helpdeskdelhi@mcsregistrars.com or secretarial@pasupatiacrylon.com

The Circular can be accessed at https://pasupatiacrylon.com/wp-content/uploads/2026/02/SEBI-Circular-for-Special-Window_30.01.2026.pdf

Date : 22nd August, 2026
Place : Thakurdwara

For Pasupati Acrylon Limited
Sd/-
Bharat Kapoor
Company Secretary

HINDUJA HOUSING FINANCE

Hinduja Housing Finance Ltd.
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai - 600015, Tamil Nadu, India.
Branch office: F8 1st floor, Mahalaxmi Tower, Sector 4, Vaishali, Ghaziabad-201010 Email: auction@hindujahousingfinance.com

RRM - Shashi Mishra - 9718025302
ZRM - Pawan Kumar Pandey - 8010562716

NOTICE OF SALE THROUGH PRIVATE TREATY

SALE OF MOVABLE & IMMOVABLE ASSETS CHARGED TO HHFL UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of HHFL has taken over possession of the schedule property u/s 14(1) of the SARFAESI Act. Public at large is informed that the secured property as mentioned in the Schedule are available for sale through Private Treaty, as per the terms agreeable to HHFL for realization of it's dues on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".

Standard terms & conditions for sale of property through Private Treaty are as under:

1. Sale through Private Treaty will be on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS". 2. The purchaser will be required to deposit 25% of the sale consideration on the next working day of receipt of HHFL's acceptance of offer for purchase of property and the remaining amount within 15 days thereafter. 3. The purchaser has to deposit 10% of the offered amount along with application which will be adjusted against 25% of the deposit to be made as per clause (2) above. 4. Failure to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application. 5. In case of non-acceptance of offer of purchase by the HHFL, the amount of 10% paid along with the application will be refunded without any interest. 6. The property is being sold with all the existing and future encumbrances whether known or unknown to HHFL. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third-party claims / rights / dues. 7. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date. 8. HHFL reserves the right to reject any offer of purchase without assigning any reason. 9. In case of more than one offer, HHFL will accept the highest offer. 10. The interested parties may contact the Authorized Officer for further details / clarifications and for submitting their application on or before 07.09.2026. The Process shall be concluded on 08.09.2026. 11. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties in respect of purchase of the property. 12. Sale shall be in accordance with the provisions of SARFAESI Act / Rules.

SCHEDULE

Details of Immovable Property: 1. Flat No. FF-08, on First Floor, (Rear Left Side), area measuring 540 sq. Ft. i.e. 60 Sq. Yards, built up Plot No. B-2, area measuring 400 Sq. Yards. Part of Khalsa No.234. Situated at Residential Colony Rani Vihar Sekhri Avas Samiti Ltd., Hadbast Village SADULLABAD, Pargana Tehsil Loni, Distt Ghaziabad

LAN NO. DL/GRN/SRJP/A000000166

2. Mr. ANKIT KUMAR (BORROWER)

3. Mrs. CHARU (CO-BORROWER)

Reserve Price : Rs. 900000/- (Rupees Nine Lakh Only)

Date : 23-08-2026

Authorised Officer

Place : Ghaziabad

For Hinduja Housing Finance Limited

Date/Time of E-Auction: 08.09.2026, 11:00hrs - 1:00hrs
Date: 23.08.2026, Place: Ghaziabad Authorised Officer, For Hinduja Housing Finance Limited

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ZEBYTE RENTAL PLANET PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	M/s Zebyte Rental Planet Private Limited
2.	Date of incorporation of corporate debtor	28.10.2022
3.	Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999UP2022PTC172707
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 503 5th Floor, Pinnacle Tower, Plot No. A-42/6, Noida Sector 62, Gautam Buddha Nagar, Noida, Uttar Pradesh, India-201309 Old Address: Khalsa No. 11246/3, Morta, Meerut Road, Ghaziabad, Uttar Pradesh-201001
6.	Insolvency commencement date in respect of corporate debtor	20.08.2026 in CP(IB) No.112/ALD/2025 (copy of order received by IRP on 22-08-2026)
7.	Estimated date of closure of insolvency resolution process	16.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Kumar Bhasin IBBI Registration No.: IBBI/IPA-002/IP-N00816/2019-2020/12564
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 191, Mamta Enclave, Behind Nimantran Banquet Hall, Dhakoli, Zirakpur, SAS Nagar, Punjab-140 603 Email ID: ipdkbhasin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 191, Mamta Enclave, Behind Nimantran Banquet Hall, Dhakoli, Zirakpur, SAS Nagar, Punjab - 140 603 Email ID: cirp.zebyte@gmail.com
11.	Last date for submission of claims	03.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditor in Class (Cloud Particle Owner under Sale and Lease Back Model)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Harmanjit Singh (IBBI/IPA-001/IP-P-02034/2020-2021/13080) 2. Mr. Pamiinder Singh Bhullar (IBBI/IPA-002/IP-N01127/2021-2022/13700) 3. Mr. Amarjeet Singh (IBBI/IPA-002/IP-N01287/2023-2024/14392)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Web link: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s Zebyte Rental Planet Private Limited on 20.08.2026 as per its order in CP(IB) No.112/ALD/2025 of even date.

The creditors of M/s Zebyte Rental Planet Private Limited, are hereby called upon to submit their claims with proof on or before 03.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the Financial Creditor in Class (under Sale and Lease Back Method) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Place: Zirakpur

Dharmendra Kumar Bhasin

Date : 22.08.2026

IBBI Regn. No. IBBI/IPA-002/IP-N00816/2019-2020/12564



GRIHUA HOUSING FINANCE LIMITED

Registered Office: 6th Floor, B Building, Ganga Trueno, Lohegaon, Pune, Maharashtra 411014

APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates mentioned herein below.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	Sunil, Komal Sunil	All that Piece and Parcel of the Residential Built Up Single Storey House, having total Area Measuring 257.55 Sq. Yards And Built Up Area Measuring 33.44 Sq. Meter, Part Of Gata No. 94, Situated in Village: Bharana, Pargana & Tehsil: Sikandrabad, District: Bulandshahr, Uttar Pradesh (Hereinafter Called The Said Property). Boundaries: As Per Gift Deed, East: Rasta 12 Ft. Wide West: House of Miru North: House of Prem Singh, South: Rasta 12 Ft. Wide	17/08/2026	09/06/2026	Loan No. LAP0659200000005026429 Rs. 10,85,411/- (Rupees Ten Lakh Eighty Five Thousand Four Hundred Eleven Only) payable as on 09/06/2026 along with interest @ 16.2 % p.a. till the realization.
2.	Karan Singh Khatana, Pooja	All that Piece and Parcel of the Plot Area Measuring 200 Sq. Yds., Kharsa No. 1335 & 1335b, Land Area Measuring 82.92 Sq. Mts., Situated At Yamuna Vihar, Revenue Village Maliyana, Pargana, Tehsil & Distt. Meerut. Boundaries: East: Raasta 25 Ft Wide, West: Vacant Plot, South: Road 22 Ft. Wide.	17/08/2026	09/06/2026	Loan No. LAP0399200000005049856 Rs. 13,58,027/- (Rupees Thirteen Lakh Fifty Eight Thousand Twenty Seven Only) payable as on 09/06/2026 along with interest @ 15.2 % p.a. till the realization
3.	Arvind Kumar, Jyoti Devi	All that Piece and Parcel of the One Residential Plot No. 61, In Kharsa No. 1335 & 1335b, Land Area Measuring 82.92 Sq. Mts., Situated At Yamuna Vihar, Revenue Village Maliyana, Pargana, Tehsil & Distt. Meerut. Boundaries: East: Raasta 25 Ft Wide, West: Plot of others, North: Property of others, South: Plot of Smt Kamlesh.	18/08/2026	09/06/2026	Loan No. HL00605100000005058966 Rs. 16,58,016/- (Rupees Sixteen Lakh FiftySix Thousand Sixteen Only) payable as on 09/06/2026 along with interest @ 12.85 % p.a. till the realization.
					Loan No. HL 00605200000005057258

पर)। आपको एतद्वारा सलाह देते हैं कि दिनांक 18.08.2026 तक की रु. 8,27,513.45 (रुपये आठ लाख सत्ताईस हजार पाँच सौ तेरह और पैसे पैंतालीस मात्र) की संपूर्ण बकाया राशि तथा ब्याज का भुगतान प्रकाशन की तारीख से 7 दिनों के भीतर करें। उक्त राशि एवं भुगतान की तारीख तक के ब्याज का भुगतान न किए जाने की स्थिति में, बैंक के पक्ष में हाइपोथेकटेड वाहन / प्रतिभूति को दिनांक 24.09.2026 को सार्वजनिक नीलामी द्वारा बेच दिया जाएगा।

श्री आलमबाग शाखा, 551/अए/135, गिजाना, चंदर नगर, आलमबाग, लखनऊ-226005 फोन- 8925953317, ई-मेल iob3817@iob.in			
1. श्री अंकित यादव पुत्र श्री राम अजर यादव, 1/114, विश्वास खंड, गोमती नगर, लखनऊ (उ.प्र.)-226010 खाता सं. 381703452000004	पंजीकरण सं. UP32PS8182, पंजीकरण दिनांक 29.06.2024, मेक-मारुति सुजुकी इंडिया लि., मॉडल-ब्रेजा एलएक्सआई, इंजन सं. K15CN9506185, चैसिस सं. MA3RYHK1SRE417700	रु. 5,55,000/- रु. 55,500/- रु. 5,000/-	दिनांक 24.09.2026 सुबह 11:00 बजे से दोपहर 3:00 बजे तक, (बिक्री सम्पन्न होने तक प्रत्येक 10 मिनट का खतः विस्तार)

यदि बिक्री से प्राप्त राशि में से नीलामी संबंधी खर्चों को घटाने और उसे समायोजित करने के पश्चात ऋण देयता में कोई कमी रह जाती है, तो बैंक शेष राशि की वसूली के लिए आपके विरुद्ध कार्यवाही करेगा।
*Bank's dues have priority over the Statutory dues.
नियम व शर्तों के अधिक जानकारी के लिए कृपया सेवा प्रदाता की वेबसाइट <https://baanknet.com> अथवा बैंक की वेबसाइट <http://www.iob.in> का अवलोकन करें।
उपरोक्त सम्पत्ति निरीक्षण अथवा सम्पत्ति में भाग लेने के लिए अथवा रुचि लेने वाले खरीददार कृपया उल्लिखित सम्बंधित शाखा प्रबंधक / प्राधिकृत अधिकारी से सम्पर्क करें।
नोट : विवाद की स्थिति में अंग्रेजी पाठ मान्य होगा।
दिनांक: 22.08.2026 स्थान: लखनऊ प्राधिकृत अधिकारी, इण्डियन ओवरसीज बैंक

प्रपत्र-ए सार्वजनिक घोषणा (भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए शोधन अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन) मेसर्स जेबाइट टैटल प्लेनेट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ	
संबंधित विवरण	
1. कार्पोरेट ऋणी का नाम	मेसर्स जेबाइट टैटल प्लेनेट प्राइवेट लिमिटेड
2. कार्पोरेट ऋणी के समावेश की तिथि	28.10.2022
3. प्राधिकारी जिसके अंतर्गत कार्पोरेट व्यक्तित्व समावेश पंजीकृत है	आरओसी उत्तर प्रदेश II
4. कार्पोरेट पहचान नंबर/ कार्पोरेट ऋणी का संपिन्न देयता पहचान नंबर	U74999UP2022PTG172707
5. कार्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई है) का पता	पंजीकृत कार्यालय: वृन्डि संख्या 503, पांचवीं मंजिल, निमैकल टॉवर, प्लॉट संख्या ए-42/6, नोएडा सेक्टर 62, गौतम बुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत- 201 309 मुख्यालय: खारता नं. 11246-3, मोर्टन, मेरठ रोड, गाजियाबाद, उत्तर प्रदेश- 201001
6. कार्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	20.08.2026 सीपी (आईबी) संख्या 112/एएलडी/2025 में (आदेश की प्रति आईआरपी को 22.08.2026 को प्राप्त हुई)
7. दिवालियापन प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	16.02.2027
8. अंतिम प्रस्ताव पेशेवर के रूप में के कार्यत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	धर्मेन्द्र कुमार भास्तिन आईबीबीआई पंजीकरण नं. IBBI/IA-002/IP-N00816/2019-2020/12564
9. अंतिम प्रस्ताव पेशेवर का पता व ई-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	पता: 191, ममता एक्स्प्रेस, निमैकल बैंकट्रेड के पीछे हॉल, इकोली, जीएचपुर, एएएस नगर, पंजाब-140603 ई-मेल: ipdkbhasin@gmail.com
10. अंतिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली ईमेल तथा पता	पता: 191, ममता एक्स्प्रेस, निमैकल बैंकट्रेड के पीछे हॉल, इकोली, जीएचपुर, एएएस नगर, पंजाब-140603 ई-मेल: cirp.zebbyte@gmail.com
11. दावों को प्रस्तुत करने की अंतिम तिथि	03.09.2026
12. अंतिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन लेनदार की श्रेणी, यदि कोई है।	श्रेणी में विविध लेनदार (बिक्री और लीज बैंक मॉडल के तहत क्लाउड पार्टिकल स्वामी)
13. श्रेणी में लेनदार के प्राधिकृत प्रतिनिधि के रूप में पंजित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. हरमनजीत सिंह (IBBI/IA-001/IP-P-02034/2020-2021/13080) 2. श्री परमिन्द सिंह बुल्लर (IBBI/IA-002/IP-N01127/2021-2022/13700) 3. श्री अमरजीत सिंह (IBBI/IA-002/IP-N01287/2023-2024/14392)
14. (क) संबंधित फर्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	ए. https://ibbi.gov.in/downloadform.html की. वेब लिंक https://ibbi.gov.in/insolvency-professional

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल इलाहाबाद बेंच ने दिनांक सीपी (आईबी) संख्या 112/एएलडी/2025 के अपने आदेश के अनुसार दिनांक 20.08.2026 को मेसर्स जेबाइट टैटल प्लेनेट प्राइवेट लिमिटेड को कार्पोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है। मेसर्स जेबाइट टैटल प्लेनेट प्राइवेट लिमिटेड के लेनदारों को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्गीकृत पतों पर अंतिम प्रस्ताव पेशेवर को 03.09.2026 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।
वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दावे व्यक्ति, द्वाारा या इलेक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।
प्रविष्टि संख्या 12 के अंतर्गत सूचीबद्ध किसी वर्ग से संबंधित वित्तीय लेनदार, प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध तीन दिवालियापन पेशेवरों में से अपने अधिकृत प्रतिनिधि का चयन प्रपत्र सीए में करना होगा, जो उक्त वर्ग के वित्तीय लेनदार के अधिकृत प्रतिनिधि के रूप में कार्य करेगा (बिक्री और लीज बैंक विधि के अंतर्गत)।
गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुमाने का हकदार होगा।

दिनांक: 22.08.2026
स्थान: जीरकपुर
धर्मेन्द्र कुमार भास्तिन
आईबीबीआई पंजीकरण नं. IBBI/IA-002/IP-N00816/2019-2020/12564

हीरो हाउसिंग फाइनेंस
पंजी. कार्यालय: 09, क्यूमिन्टी सेंटर, बसंत लोक, चमंत विहार, नई दिल्ली - 110057
फोन: 011 49267000, टोल फ्री नं. 1800 212 8800, ईमेल: customer-care@herohi.com
वेबसाइट: www.herohousingfinance.com | CIN: U65192DL2016PLC30148
संपर्क पता: ए-6, तीसरी मंजिल, सेक्टर-4, नोएडा - 201301

शुद्धिपत्र
यह इस समाचार पत्र में दिनांक 22.08.2026 को उपारक्तओं - अशोक कुमार के कानूनी वारिस, सुष्मा (अपुत्र) खाता सं. HHFROHLAP25000074235 एवं HHFROHIPL25000074239 के संदर्भ में प्रकाशित मांग सूचना विज्ञापन के संदर्भ में है, जिसमें नीचे की तिथि 22.08.2026 के स्थान पर गलती से 21.08.2026 प्रकाशित हो गई थी। अन्य सभी विवरण यथावत रहेंगे।
दिनांक: 23.08.2026
स्थान: रोहतक
हस्ता/- अधिकृत अधिकारी
कुते, हीरो हाउसिंग फाइनेंस लिमिटेड

यूनिन बैंक ऑफ इंडिया
एक सरकारी बैंक
अंतरिम कार्यवाही, मेसर्स जेबाइट टैटल प्लेनेट प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ
22.08.2026
इस समाचार पत्र में दिनांक 22-08-2026 को प्रकाशित ई-नीलामी सूचना विज्ञापन के संदर्भ में सर्वसाधारण की तथ्य विशेष रूप से क्रम सं. 8 - श्री राजीव वर्मा एवं क्रम सं. 9 - श्री वीर सिंह के उपारक्तों को सूचित किया जाता है कि ई-नीलामी की तिथि एवं समय को 10.09.2026 दोपहर 12:00 बजे से एतद्वारा सूचित किया जाता है कि वे इस समायोजित अधिकृत अधिकारी, वृन्डियन बैंक ऑफ इंडिया

शुद्धिपत्र
ओडिसिया डिस्ट्रीब्यूशन टैकोनॉलॉजीज प्राइवेट लिमिटेड (सीआईएन: U52599DL2016PTC343068) के दोनों व्यक्तिगत गारंटर श्री अभिषेक हलदर और श्री सचिन शर्मा की सार्वजनिक घोषणा के संदर्भ में जो इस समाचार पत्र में 22.08.2026 को प्रकाशित किया गया था।
कृपया ध्यान दें कि दावे प्रस्तुत करने की अंतिम तिथि है: 12.09.2026.
अन्य विवरण समान और अपरिवर्तित रहेंगे।
दिनांक: 23.08.2026
अतुल मित्तल
संकल्प पेशेवर

सार्वजनिक घोषणा (भारतीय दिवाला एवं दिवालियापन बोर्ड, 2016 की धारा 102 (1) एवं (2) के अंतर्गत) ओडिसिया डिस्ट्रीब्यूशन टैकोनॉलॉजीज प्राइवेट लिमिटेड (U52599DL2016PTC343068) के व्यक्तिगत गारंटर श्री कुमार संगीतेश के लेनदारों के ध्यानार्थ	
प्रासंगिक विवरण	
1. देनदार/व्यक्तिगत गारंटर का नाम	श्री कुमार संगीतेश
2. देनदार/व्यक्तिगत गारंटर का पता	अनुकम्पा सदन, गायत्री नगर फेज-4, आरटीओ रोड, कुसुमखेड़ा नैनीताल, उत्तराखंड, भारत-263139
3. आवेदन स्वीकार करने वाले आदेश की विवरण	आईए संख्या 1054 / एनडी / 2025 आईबी-755 / एनडी / 2024 आदेश दिनांक 12.08.2026 (आदेश 18.08.2026 को अपलोड किया गया)
4. समाधान प्रोफेशनल का विवरण जिसके पास दावे पंजीकृत किए जा रहे हैं	श्री अतुल मित्तल पंजी. सं.: IBBI/PA-001/IP-P00439/2017-2018/10762 एएफए बैच: 31.12.2026 तक
5. बोर्ड के साथ पंजीकृत समाधान प्रोफेशनल की पता और ई-मेल	174, बाल्को अपार्टमेंट, प्लॉट नंबर 58, आईपी एक्सटेंशन, पटपरगंज, दिल्ली-110092 ईमेल: atulmittal135@gmail.com
6. समाधान प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	163, बाल्को अपार्टमेंट, प्लॉट नंबर 58, आईपी एक्सटेंशन, पटपरगंज, दिल्ली-110092 ईमेल: pg.kumarsangeetesh@gmail.com
7. दावे प्रस्तुत करने की अंतिम तिथि	12 सितंबर 2026
8. प्रासंगिक प्रपत्र जिनमें दावा दायर किया जाना है, यहाँ उपलब्ध है।	"फॉर्म डी" वेब लिंक: https://www.ibbi.gov.in/home/downloads

एतद्वारा यह सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली पीठ-कोर्ट II, ने दिनांक 12.08.2026 को ओडिसिया डिस्ट्रीब्यूशन टैकोनॉलॉजीज प्राइवेट लिमिटेड के व्यक्तिगत गारंटर श्री कुमार संगीतेश के खिलाफ व्यक्तिगत दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है। ओडीसा डिस्ट्रीब्यूशन टैकोनॉलॉजीज प्राइवेट लिमिटेड के व्यक्तिगत गारंटर, श्री कुमार संगीतेश के लेनदारों को एतद्वारा सूचित किया जाता है कि वे 12.09.2026 को या उससे पहले क्रम संख्या 6 के सामने

FRATELLI VINEYARDS LIMITED
[formerly known as Tinnu Trade Limited]
Regd. Office: No 6, Sultanpur, Mandi Road, Mehrauli,
एतद्वारा यह सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल इलाहाबाद बेंच ने दिनांक सीपी (आईबी) संख्या 112/एएलडी/2025 के अपने आदेश के अनुसार दिनांक 20.08.2026 को मेसर्स जेबाइट टैटल प्लेनेट प्राइवेट लिमिटेड को कार्पोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है। मेसर्स जेबाइट टैटल प्लेनेट प्राइवेट लिमिटेड के लेनदारों को केवल प्रविष्टि नंबर 10 के अंतर्गत वर्गीकृत पतों पर अंतिम प्रस्ताव पेशेवर को 03.09.2026 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।
वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी लेनदारों अपने दावे व्यक्ति, द्वाारा या इलेक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।
प्रविष्टि संख्या 12 के अंतर्गत सूचीबद्ध किसी वर्ग से संबंधित वित्तीय लेनदार, प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध तीन दिवालियापन पेशेवरों में से अपने अधिकृत प्रतिनिधि का चयन प्रपत्र सीए में करना होगा, जो उक्त वर्ग के वित्तीय लेनदार के अधिकृत प्रतिनिधि के रूप में कार्य करेगा (बिक्री और लीज बैंक विधि के अंतर्गत)।
गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुमाने का हकदार होगा।
हस्ता:-
धर्मेन्द्र कुमार भास्तिन
आईबीबीआई पंजीकरण नं. IBBI/IA-002/IP-N00816/2019-2020/12564

Punjab Tribune 23/08/2026

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S ZEBYTE RENTAL PLANET PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/s Zebyte Rental Planet Private Limited
2. Date of incorporation of corporate debtor	28.10.2022
3. Authority under which corporate debtor is incorporated / registered	ROC Uttar Pradesh II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999UP2022PTC172707
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 503 5th Floor, Pinnacle Tower, Plot No. A-42/6, Noida Sector 62, Gautam Buddha Nagar, Noida, Uttar Pradesh, India-201 309 Old Address: Khasra No. 11246,3, Morta, Meerut Road, Ghaziabad, Uttar Pradesh- 201001
6. Insolvency commencement date in respect of corporate debtor	20.08.2026 in CP(IB) No.112/ALD/2025 (copy of order received by IRP on 22-08-2026)
7. Estimated date of closure of insolvency resolution process	16.02.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Dharmendra Kumar Bhasin IBBI Registration No.: IBBI/IPA-002/IP-N00816/2019-2020/12564
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 191, Mamta Enclave, Behind Nimantran Banquet Hall, Dhakoli, Zirakpur, SAS Nagar, Punjab-140 603 Email ID: ipdkbhasin@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 191, Mamta Enclave, Behind Nimantran Banquet Hall, Dhakoli, Zirakpur, SAS Nagar, Punjab - 140 603 Email ID: clrp.zebyte@gmail.com
11. Last date for submission of claims	03.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditor in Class (Cloud Particle Owner under Sale and Lease Back Model)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Harmanjit Singh (IBBI/IPA-001/IP-P-02034/2020-2021/13080) 2. Mr. Parminder Singh Bhullar (IBBI/IPA-002/IP-N01127/2021-2022/13700) 3. Mr. Amarjeet Singh (IBBI/IPA-002/IP-N01287/2023-2024/14392)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Web link: https://ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of M/s Zebyte Rental Planet Private Limited on 20.08.2026 as per its order in CP(IB) No.112/ALD/2025 of even date.

The creditors of M/s Zebyte Rental Planet Private Limited, are hereby called upon to submit their claims with proof on or before **03.09.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the Financial Creditor in Class (under Sale and Lease Back Method) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Zirakpur Dharmendra Kumar Bhasin
Date: 22.08.2026 IBBI Regn. No. IBBI/IPA-002/IP-N00816/2019-2020/12564

Talks with govt fail workers to continue

NITISH SHARMA
TRIBUNE NEWS SERVICE

KURUKSHETRA, AUGUST 22

The talks between the state government and sanitation workers on Saturday remained inconclusive over the issue of regularisation of jobs. Social Justice and Empowerment Minister Krishan Kumar Bedi, along with senior officials, held two rounds of meetings with a delegation of sanitation workers' and fire department unions in Kurukshetra.

Following the deadlock, union leaders accused the government of adopting an anti-Dalit and discriminatory stance, alleging that it was consistently evading its responsibility to ensure justice for nearly 50,000 sanitation workers in the state.

Nagarpalika Karamchari Sangh Haryana's state president Naresh Shastri said: "We held two rounds of talks with the Cabinet Minister and officials of the department concerned but to no avail. About 50,000 sanitation workers and nearly 2,000 fire department employees have been on strike for the past 17 days due to a discriminatory attitude on the part of the government. The strike would continue."



Sanitation workers oppose

Shastri added: "We have already held six to seven rounds of talks with the government, but officials have failed to find a solution for regularising the jobs of sanitation workers. The BJP's 2024 manifesto guaranteed regular jobs to sanitation workers. Sanitation workers continue to lose their lives while working in sewers, yet their families receive neither adequate compensation nor employment support."

The minister said the government had already agreed to 13 of the 14 demands raised by the union. Regarding regularisation, he said legal opinion was being sought to ensure compliance with Supreme Court and High Court rulings.



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office : "CHOLA CREST" C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai 600032.
Branch Office : S.C.O. 6 & 7, First Floor, Adj. Indo-Canadian Office, Puda Market, Power House Road, Bathinda 151001
Contact No : MR. JATINDER PAL SINGH- 98885-00425

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower /Co-Borrower/ Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam Investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com>

Account No. and Name of Borrower, Co-Borrower, Mortgagees	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property / Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date Inspection Date
Loan Account No. X0HEBAT00003397521 & HE02BAT00000004082 Borrower and Co-Borrower :- 1. VARINDER KUMAR, 2. SHAWETA RANI, 3. AMRIT PAUL, 4. SURINDER KUMAR, 5. M/s BANSAL TRADERS Through its Prop. VARINDER KUMAR, All R/o- H. No-08, Ward No. 7, Street No.1, Near Adv. Jaspal Goyal, New Court Road, Mansa-151505. Also At- M/s Bansal Traders, Opp. Vaid Kapma Chand Wali Gali, Jawaharke Road, Mansa- 151505., 6. M/s BANSAL DAIRY Through its Prop/Manager AMRIT PAUL, All R/o- H.No-08, Ward No.7, Street No.1, Near Adv. Jaspal Goyal, New Court Road, Mansa-151505.	21-07-2022, Rs. 26,27,204.92/- As on 19-07-2022 with further interest and charges thereon	House Bearing No. 8, Situated At Street No.1, Ward No.7, New Court Road, Mansa, Registered As Per Sale Deed Bearing No. 5395 Dated	Rs. 18,00,000 /- Rs. 1,80,000 /- Rs. 25,000/-	10.09.2026 at 11.00 A.M to 1.00 P.M. 09.09.2026, 10.00 A.M to 5.00 P.M. As per appointment